



**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

114. M.A. 02/2020

In

C.P.(IB)-1737(MB)/2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **16.01.2025**

NAME OF THE PARTIES: Pentax Ferro Incorporate

V/s.

Trako Infra (India) Pvt Ltd

**Appearance**

For Applicant: Adv.Mansha Bhatia a/a Adv. Suman Gupta for  
RP/Applicant

For Respondent :

SECTION 9 OF THE IBC, 2016

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

**M.A. 02/2020**

1. Two orders have been passed dated **16.02.2024** & **21.05.2024**, issuing direction to the RP to conduct the CIRP of the Corporate Debtor in accordance with the provisions of IBC. However, none appears on behalf of RP and it appears no steps have been taken by RP. Under such circumstances Tribunal is constrained to forward the said orders to IBBI for taking appropriate steps w.r.t the said RP.



The details of the RP from the present application are as follows:

Mr. Rajeev Nandkishore Bhatia

Address: 304, Richa Industrial Estate, Off Link Road, Andheri West, Mumbai 400053.

Email Address: [rajeevnbhatia@gmail.com](mailto:rajeevnbhatia@gmail.com)

Registration No. **IBBI/IPA-001/IPP01384/2018-19/12158**

2. Vide order dated **21.08.2023** the RP was warned for the appearance/dismissal of the present application. As none appears today, Tribunal has no option but to dismiss the present application which is pending since 2020.

3. Registry is directed to forward a copy of this order along with orders dated 16.02.2024 & 21.05.2024 to IBBI.

4. Accordingly, the present M.A stands **dismissed** for non-prosecution.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
---Shripad---

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)